

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**O. A. No.60/186/2018**

**Date of decision: 20.02.2018**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).  
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

Sushil Kumar S/o Sh. Ram Niwas Singh Group C, aged 41 years R/o 606/14-C, Street No.10, Adarsh Mohalla, Maujpur, Delhi, working as Station Master at Kanoh Station under respondent No.3.

**... APPLICANT**

**VERSUS**

1. Union of India through General Manager, Northern Railway, New Delhi.
2. Divisional Railway Manager, Northern Railway, Ambala Cantt.
3. Sr. Divisional Personnel Officer, Northern Railway, Ambala Cantt.

**... RESPONDENTS**

**PRESENT:** Sh. Karnail Singh, counsel for the applicant.

**ORDER (Oral)**

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-**

1. Through the present O.A., applicant seeks stepping up his pay at par with his immediate junior, who is drawing higher pay than him.
2. On the commencement of hearing, learned counsel for the applicant very fairly submitted that before approaching this Court, the applicant has submitted representation dated 05.07.2016 seeking the same very relief which he is seeking

through this O.A. but the same has not been decided till date. Therefore, he made a statement at the Bar that applicant will be satisfied if direction is issued to the respondents to decide his claim by passing a reasoned and speaking order on his representation.

3. Issue notice to the respondents. Sh. Lakhinder Bir Singh, who is present in the Court, accepts notice and does not object to disposal of the O.A. in the above terms. However, he prayed that respondents may be granted at least two months time to finally decide the claim of the applicant.
4. Considering ad-idem between the parties, we dispose of this O.A. in limine, with a direction to competent authority amongst the respondents to take a view on aforesaid pending representation of the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order. Order so passed by duly communicated to the applicant.
5. Disposal of this O.A. in above terms shall not be construed as an expression of any opinion on the merits of the case.

**(P. GOPINATH)**  
**MEMBER (A)**

Date: 20.02.2018.  
Place: Chandigarh.

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

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